

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 33922/2016

(Arising out of impugned final judgment and order dated 28-07-2016 in FA No. 716/2008 passed by the High Court Of Judicature At Allahabad)

JANARDAN SINGH

Petitioner(s)

VERSUS

CENTRAL COAL FIELDS LTD. & ORS.

Respondent(s)

Date : 11-09-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Mr. Guru Krishnakumar, Sr. Adv.
Mr. Rajeev Maheshwaranand Roy, AOR
Mr. P. Srinivasan, Adv.

For Respondent(s) Ms. Aishwarya Bhati, AOR
Mr. Jaideep Singh, Adv.
Mr. T. Gopal, Adv.
Mr. Amit Verma, Adv.
Ms. Tanuja Patra, Adv.
Ms. Ritu Apurva, Adv.
Ms. Heena Khan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

(R. NATARAJAN)
COURT MASTER

(SAROJ KUMARI GAUR)
COURT MASTER